

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No. III**

CUSTOMS APPEAL No.40912 OF 2013

(Arising out of Order-in-Original No.01/2013 dated 18.01.2013 passed by Commissioner of Customs, No.1, Williams Road, Tiruchirappali 620 001)

M/s. K. Sivamani

S/o Kunju Pillai
No.4/7, Keela Mada Vilagam,
Vedaranyam Taluk,
Nagapattinam District

... Appellant

Versus

The Commissioner of Customs,

No.1, Williams Road,
Tiruchirappalli 620 001

...Respondent

APPEARANCE :

Mr. Hari Radhakrishnan, Advocate (Proxy)
For the Appellant

Mr. Harendra Singh Pal, AC (A.R)
For the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 11.07.2023
DATE OF DECISION : 11.07.2023

FINAL ORDER No.40551/2023**ORDER : Per VASA SESHAGIRI RAO**

None for the appellant. The counsel who filed Vakalat Shri J. Shankarraman has reported to the proxy counsel Shri Hari Radha Krishnan that he has no instructions from the appellant. The Bench had directed the Registry to issue notice to the appellant. Though notice was issued informing the date of hearing as 19.04.2023, there was no appearance on that date. The case thereafter was adjourned today. Since there is no appearance for the appellant, it is presumed that the appellant is not interested in prosecuting the appeal. Appeal is dismissed for default in terms of rule 20 of CESTAT (Procedures) Rules, 1982.

(dictated and pronounced in court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI C.S.)
Member (Judicial)

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